

LOK SABHA DEBATES

2

LOK SABHA

Thursday, August 31, 1978/Bhadra
9, 1900 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. DEPUTY SPEAKER in the Chair]

RE. ADVANCE PUBLICITY GIVEN IN THE PRESS TO NOTICES GIVEN BY MEMBERS

MR. DEPUTY-SPEAKER: It has been brought to my notice that advance publicity is being given in the press to various notices given by Members for raising matters in the House.

I may inform the Members that giving of advance publicity to notices for raising matters in the House is in contravention of the provisions of Rules 334A of the Rules of Procedure and Conduct of Business in Lok Sabha, which reads as follows:—

"A notice shall not be given publicity by any Member or other person until it has been admitted by the Speaker and circulated to Members:

Provided that a notice of a question shall not be given any publicity until the day on which the question is answered in the House."

I seek co-operation of Members and the press in the observance of the provisions of this Rule.

11.02 hrs.

PAPERS LAID ON THE TABLE

OIL INDUSTRY DEVELOPMENT BOARD
EMPLOYEES' (GENERAL CONDITIONS OF
SERVICE) RULES, 1978

THE MINISTER OF PETROLEUM
AND CHEMICALS AND FERTILI-
ZERS (SHRI H. N. BAHUGUNA):
I beg to lay on the Table a copy of the
Oil Industry Development Board Em-
ployees' (General Conditions of
Service) Rules, 1978 (Hindi and English
#394 LS—1.

versions) published in Notification No. G.S.R. 428(E) in Gazette of India dated the 26th August, 1978, under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974.

[Placed in library. See No. LT—2737/78]

ANNUAL REPORTS OF KERALA FOREST
DEVELOPMENT CORPORATION, KOTTAYAM
AND BIHAR STATE FOREST DEVELOPMENT
CORPORATION, PATNA FOR THE YEAR
ENDED 30TH JUNE, 1977 AND 1976-77,
TWO STATEMENTS AND NOTIFICATIONS UNDER
ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF AGRICUL-
TURE AND IRRIGATION (SHRI
SURJIT SINGH BARNALA): I beg to
lay on the Table:

(1) A copy each of the following pa-
pers under section 619A of the Com-
panies Act, 1956:—

(i) Annual Report of the Kerala Forest
Development Corporation Limited,
Kottayam, for the year ended 30th
June, 1977 along with the Audited
Accounts and the comments of the
Comptroller and Auditor General
thereon.

(ii) Annual Report of the Bihar State
Forest Development Corporation
Limited, Patna, for the year 1976-77
along with the Audited Accounts and
the comments of the Comptroller and
Auditor General thereon.

(2) Two statements (Hindi and English
versions) showing (a) reasons for delay
in laying the reports mentioned at (1)
above and (b) reasons for not laying
simultaneously the Hindi versions of
the reports.

[Placed in library. See No. LT—2738/78].

(3) A copy of the following Notifications
(Hindi and English versions) under
sub-section (6) of section 3 of the
Essential Commodities Act, 1955:—

(i) G.S.R. 413(E) published in Gazette
of India dated the 16th August, 1978,
rescinding the Levy Sugar Supply
(Control) Order, 1972 published in
Notification No. G.S.R. 310(E) dated
the 13th June, 1972.